

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) Diary No(s).
16123/2015

(Arising out of impugned final judgment and order dated 19/12/2013
in WP No. 11954/2013,23/07/2014 in RPD No. 132/2014,23/07/2014 in
WP No. 11954/2013 passed by the High Court Of Judicature at
Allahabad)

UNION OF INDIA AND ORS.

Petitioner(s)

VERSUS

M/S. A.C.L EDUCATION CENTRE (P) LTD.

Respondent(s)

(office report on default)

Date : 02/12/2015 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE S.A. BOBDE
[IN CHAMBERS]For Petitioner(s) Mr. Om Prakash, Adv.
for Mr. B. Krishna Prasad, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

The learned counsel for the petitioners has assured this
Court that he shall cure the defects pointed out by the Registry
within four weeks.

As a last chance, four weeks' time is granted to the learned
counsel for the petitioners to cure the defects.

(Jayant Kumar Arora)
Sr. P.A.(Suman Jain)
Court Master